

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

OA No. 281/2005.

30.05.2006.

Mr. P. N. Jatti counsel for the applicant.  
Mr. V. S. Gurjar counsel for the respondents.

Heard the Learned Counsel for the parties.

*Revd  
on 28.6.2005  
by Sh. V.S. Gurjar  
1-6-06*

It is stated that the respondents have rejected the applicant's representation dated 28.6.2005. In this backdrop, Learned Counsel for the applicant seeks and is allowed to withdraw the OA with a liberty to challenge the orders passed by the respondents while rejecting applicant's representation. The OA stands disposed of accordingly.

(M. L. CHAUHAN)  
JUDICIAL MEMBER

(V. K. MAJOTRA)  
VICE CHAIRMAN

P.C./

*Copies  
sent to  
Wards 348 & 349  
1-6-06*